

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.No.69/2002 in
O.A.No.2161/2000

Hon'ble Shri S.A.T.Rizvi, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

Tuesday, this the 14th day of May, 2002

Randhir
s/o Sh. Jot Ram
r/o Village Palapa, PO Badli
Distt. Jhajjar (Haryana). ... Applicant

(By Advocate: Shri Yogesh Sharma)

Vs.

Sh. Anil Gupta
Chief Engineer (I&F)
Govt. of Delhi, 4th Floor
ISBT Building
Delhi. ... Respondent

(By Advocate: Shri J.A.Choudhary, proxy of Shri
George Paracken)

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the parties.

2. In view of the order passed by the respondents on 8.5.2002, which is taken on record, we are of the considered view that the grievance of the applicant contained in the OA had been redressed. The Contempt Petition does not lie and is liable to be dismissed.

3. However, it is observed that respondents have not yet decided regarding the computation of pension. In the interest of justice, we grant four weeks from today to the respondents to issue necessary orders regarding computation of pension.

4. CP is accordingly dismissed. No costs.

S. Raju

(Shanker Raju)
Member(J)

S.A.T.Rizvi

(S.A.T.Rizvi)
Member(A)

/rao/